

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.204 OF 1999.DATE OF ORDER:19-2-1999.BETWEEN:

1. Sk.Subhan Saheb.
2. K.Raja Babu.
3. P.Martin Jeslin.

.....Applicants

a n d

1. The Telecom District Manager,  
Ongole.
2. The Chief General Manager,  
Telecommunication, A.P.Circle,  
Hyderabad.
3. The Assistant Superintendent,  
Telegraph Traffic, Ongole.

.....Respondents

COUNSEL FOR THE APPLICANTS :: Mr.K.Venkateshwara Rao

COUNSEL FOR THE RESPONDENTS :: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: ORDER :

ORAL ORDER (PER HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (A) )

Heard Mr.TVVS.Murthy for Mr.K.Venkateshwara Rao,  
 learned Counsel for the Applicant and Mr.V.Rajeshwara-  
 Rao, learned Standing Counsel for the Respondents.

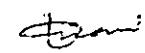
.....2

2. The applicants herein were engaged as Casual Mazdoors in 1994 and 1996, and have not been engaged after 29-3-1998. Their contention is that some of casual mazdoors, who were junior to them, have since been re-engaged.

3. There are no legal issues to be examined here. It would be sufficient to direct the respondents to examine the question of considering the applicants' engagement on casual basis, if and when any work is available to be performed, in preference to juniors and outsiders. Such engagement, if given to them, will not earn for the applicants any entitlement of the benefit of their previous service, or of condonation of break in service, or of conferment of temporary status, outside the purview of the Scheme evolved by the Department for this purpose.

4. Thus the OA is disposed of.

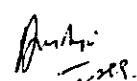
  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN)

  
( D.H. NASIR )  
VICE CHAIRMAN

DATED: this the 19th day of February, 1999

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Dictated to steno in the Open Court

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DSN



A  
1-3-99 B

1st and 2nd Court.

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1. HDHMO

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2. HHRP M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

3. HSSOP M(J)

4. D.R.(A)

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

5. SPARE

THE HON'BLE H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHW.R :  
MEMBER (J)

DATED: 19/2/99

ORDER/JUDGMENT

M.S.A./R.A/C.P.NO.

IN

D.A.NO: 204/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

8 copies

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

25 FEB 1999

25 FEB 1999  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

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1. HDHNO

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2. HHRD M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

3. HOSDP M(B)

4.D.R. (A)

THE HON'BLE MR. JUSTICE D.H.NASIR:  
VICE - CHAIRMAN

5. SPARE

THE HON'BLE H.RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWAR:  
MEMBER (B)

DATED:

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HYDERABAD BENCH